

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 422 of 2018

IN THE MATTER OF:

S. Rengarajan

...Appellant

Vs.

Union of India, Ministry of Corporate Affairs.

...Respondent

Present:

For Appellant: Mr. Abhijeet Sinha, Ms. Rimali Batra and Mr. Paritos Goel, Advocates

For Respondent: Mr. Sanjay Shorey, Director Legal and Prosecution, MCA, Union of India.

ORDER

17.07.2019: After some arguments, on instruction from the Appellant, learned counsel for the Appellant sought permission to withdraw the appeal in view of subsequent development, to enable the Appellant to move before the Tribunal for modification/clarification of the impugned order dated 3rd December, 2018.

Mr. Sanjay Shorey, Director Legal and Prosecution appearing on behalf of Ministry of Corporate Affairs, Union of India has no objection to the same.

The Appellant is allowed to withdraw the appeal. The appeal is accordingly disposed of as withdrawn with liberty aforesaid. All interim orders passed by this Appellate Tribunal in this appeal stand vacated.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

am/gc